

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,
Judicial Magistrate, Vadipatti

Dated this the 28th day of July 2020

Cr.No.1095/2020

Cr.M.P.No.1380/2020

Velmurugan (Velu) (42/20) S/o. Muthumayan Petitioner/Accused

/Vs/

State through the Inspector of Police,
Kadupatti P.S.

Cr.No. 1095/2020

U/s. 294(b), 307, 324, 506(ii) IPC Respondent/Complainant

Accused Remanded on 23.07.2020

This Bail petition U/s. 437 Cr.P.C filed by Tr. M. Thiyagarajan, Advocate for the Petitioners/Accused and of A.P.P. for the State side, this court passed the following.

ORDER

Heard. Since offence is triable by Hon'ble Sessions Court. Hence petition is dismissed.

Pronounced by me the 28th day of July 2020.

/Sd/ T. Sindhumathi
Judicial Magistrate
Vadipatti.